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# Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1978

#### 10 of 1978

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# Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1978

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An Act further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976. WHEREAS it is expedient further to amend the Trivandrum Municipal Corporation (Dissolution) Act, 1976, for the purposes hereinafter appearing; BE it enacted in the Twentyninth Year of the Republic of India as follows:-

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Trivandrum Municipal Corporation (Dissolution) Amendment Act, 1978.
- (2) It shall be deemed to have come into force on the 31st day of January, 1978.

#### 2. Amendment Of Section 6:-

In section 6 of the Trivandrum Municipal Corporation (Dissolution) Act, 1976 (8 of 1976) (hereinafter referred to as the principal Act),-(a) in subsection (1), for the figures, letters and words "1st day of February, 1978", the figures, letters and words "1st day of June, 1978" shall be substituted;

(b) in subsection (2), for the figures, letters and words "1st day of February, 1983", the figures, letters and words "1st day of June, 1983" shall be substituted.

### 3. Repeal And Saving :-

- (1) The Trivandrum Municipal Corporation (Dissolution) Amendment Ordinance, 1978 (6 of 1978), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.